

HIGH COURT OF MADHYA PRADESH

MCC No. 1068/18

Indore, Dated: 16/11/2018

Parties through their counsel.

The present petition has been filed for transfer of matrimonial dispute pending before the Family Court Badwani i.e. HMA Case No. 28-A/2017.

It has been argued by learned counsel that two other cases between the same parties are pending at Indore arising of matrimonial dispute and the lady does not have a male member to escort her to attend the hearing at Badwani. She has also stated that she is having a threat of life and she cannot go alone to Badwani to attend the divorce suit.

On the other hand learned counsel appearing for other side has opposed the prayer. However, he has not disputed that two cases between the same parties are pending at Indore.

This court after hearing the learned counsel for the parties and after going through the record is of the opinion that HMA 28-A/17 pending before the Family court Badwani deserves to be transferred to Principal Judge Family Court Indore. The same be done positively within 15 days.

Parties to appear before the Principal Judge Family Court Indore on 10/12/2018.

C.c. as per rules.

(S.C. SHARMA)
Judge

BDJ